

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 54/2025/EZ

In The Matter of:

HOWRAH DUMPYARD CAN NOT TAKE ANY MORE WASTE: EXPERTS
NEWS ITEM PUBLISHED IN THE TIMES OF INDIA DATED 24-03-2025,
KOLKATA

... Applicant

Versus

THE STATE OF WEST BENGAL & Ors.

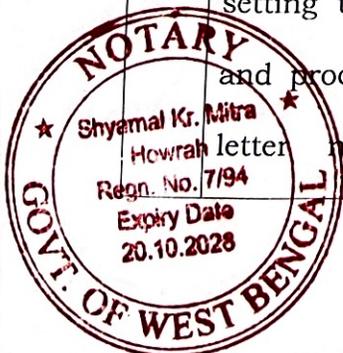
... Respondents

C-300/2026
Sl. No.

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 3, THE DISTRICT
MAGISTRATE, HOWRAH**

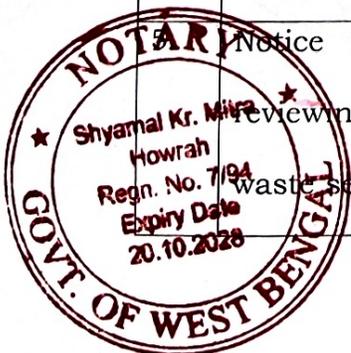
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| | | | |
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13 MAR 2026

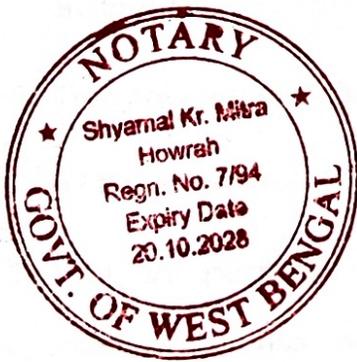
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| | | | |
|----|--|-------|----|
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Filed by

Sri Sudip Kumar Dutta,

Ld. State Advocate for the State of West Bengal.




13 MAR 2026

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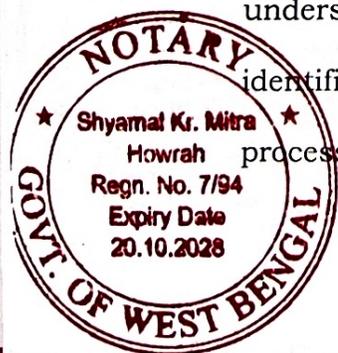
THE STATE OF WEST BENGAL & Ors.

... Respondents

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 3, THE DISTRICT
MAGISTRATE, HOWRAH**

I, Dr. Deepap Priya P., D/o. Sri I. Palraj, serving as the District Magistrate, Howrah at P.O. & P.S. Howrah, District Howrah PIN-711101 do hereby solemnly affirm and submit as follows: -

1. That I have been communicated with a copy of the order in O.A. No. 54/2025/EZ from the Learned Counsel for the State associated with the instant case.
2. That this affidavit is being filed in compliance to the Solemn Order dated 09.01.2026 passed by the Hon'ble Tribunal.
3. That in pursuance of the direction of the Hon'ble Tribunal, the undersigned has been directed to file action taken report regarding identification, and allocation of suitable land for setting up of solid waste processing and disposal facilities to local authorities in the District



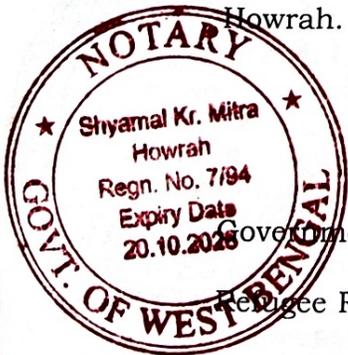
13 MAR 2026

including HMC and quarterly reviewing of performance of HMC on waste segregation, processing, treatment, and disposal.

4. That in pursuance of the solemn order of Hon'ble Tribunal, the district administration identified a land bearing LR Plot no. 1922, Khatia no. 01, under Mouza-Baigachi , JL No. 01 , classification-Shali with area of 16.73 acres and proposal for Inter-Departmental Transfer of the above-mentioned land in favour of UD & MA Department for setting up of fresh waste management and processing plant for the HMC vide letter no. M-127 (P)/1462/2550/LR dated 19-06-2025 .

The photocopy of the aforesaid letter regarding proposal for Inter-Departmental Transfer of the above-mentioned land in favour of UD & MA Department for setting up of fresh waste management and processing plant for the HMC is annexed herewith and marked as "R-1".

5. That the Deputy Secretary to the Government of West Bengal, Department of Land & Land Reforms and Refugee Relief and Rehabilitation, GE(M) LRA-III Branch vide no. 522-GE (M)/24012/2025 dated 12-02-2026 has accorded sanction to the aforesaid inter-departmental transfer of Govt. land in favour of Urban Development and Municipal Affairs Department, GoWB for setting up of fresh waste management & processing plant under PS: Liluah in the district of Howrah.



The photocopy of the letter of the Deputy Secretary to the Government of West Bengal, Department of Land & Land Reforms and Refugee Relief and Rehabilitation regarding sanction to the aforesaid inter-

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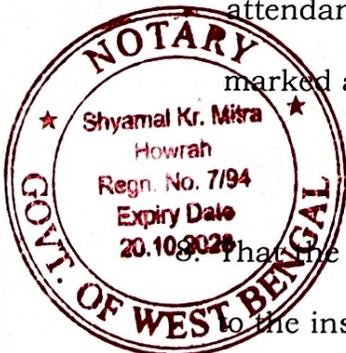
departmental transfer of Govt. land in favour of Urban Development and Municipal Affairs Department, GoWB for setting up of fresh waste management & processing plant under PS: Liluah in the district of Howrah is annexed herewith and marked as **"R-2"**.

6. That the District Administration has already intimated the UD & MA Department regarding sanction to the inter-departmental transfer of Govt. land in favour of Urban Development and Municipal Affairs Department, GoWB for setting up of fresh waste management & processing plant under PS: Liluah in the district of Howrah for taking necessary action on their part vide letter no. 11/Env. /Howrah dated 09-03-2026.

The photocopy of the aforesaid letter is annexed herewith and marked as **"R-3"**.

7. That the District Administration has convened a co-ordination meeting for quarterly reviewing of performance of HMC on waste segregation, processing, treatment, and disposal and discussion was held for compliance of the directives of Hon'ble Tribunal in the line of the solemn order passed in the instant O.A.

The photocopies of the notice of the above-mentioned review meeting and the attendance of participants in the said meeting are annexed herewith and marked as **"R-4" & "R-5" respectively.**



8. That the District Administration is closely monitoring the issues pertaining to the instant matter and maintaining liaison with stakeholders for smooth implementation of the projects taken thereof by co-ordination.

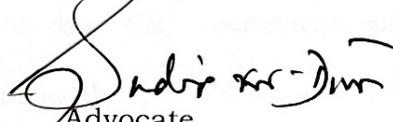
13 MAR 2026

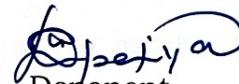
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9. That the statements made in the above paragraphs are true to my knowledge and belief of the record as available in the office of the deponent and the rest are humble submissions before the Hon'ble Tribunal.

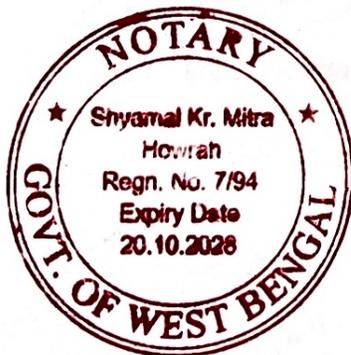
10. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary order / orders as is deemed fit for the ends of justice.

Identified by me


Advocate
State of West Bengal


Deponent

**District Magistrate
&
Collector, Howrah**




13 MAR 2026

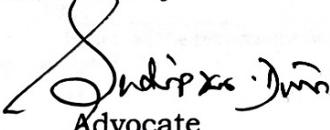
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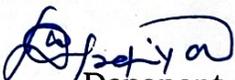
VERIFICATION

I, Dr. Deepap Priya P, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at 13th on Monday of March , 2026.

Identified by me

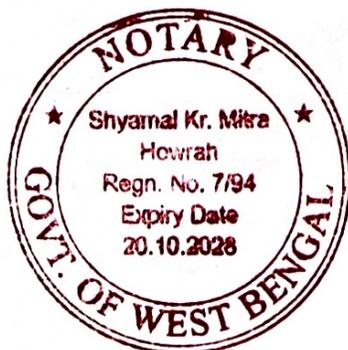

Advocate
State of West Bengal


Deponent

**District Magistrate
&
Collector, Howrah**

SOLEMNLY AFFIRMED & DECLARED
BEFORE ME ON IDENTIFICATION


SHYAMAL KR. MITRA
NOTARY HOWRAH



13 MAR 2026

R-1

616

Government of West Bengal
Office of the
Additional District Magistrate and
District Land & Land Reforms Officer,
Howrah.



12, Nityadnan Mukherjee Road,
(2nd & 3rd Floor), Howrah-711101.
Phone: (033) 2641-2749/2436 (FAX)
Fax: (033) 2638-9924
e-mail
id:dllrohowrah2017@gmail.com

Memo No. M-127(P)/1462/2550/LR

Date: 19/06/2025.

To
The Deputy Secretary
L&LR and RR&R Deptt.
Government of West Bengal
GE(M)/LRA-III Branch
Nabanna.325. Sarat Chatterjee Road
Howrah -711102

Sub: Proposal for IDT of Land in favour of UD&MA Department for setting up of fresh waste management & processing plant.

Ref: 1) Memo No. 3659/BJ/25 dated 16/06/2025 of the BL&LRO, Bally-Jagacha, Howrah
2) No. 96/UDMA-24011(15)/04/2025-GENL SEC-Dept. of UDMA dated Kolkata 26th May, 2025 of the Senior Deputy Secretary, Govt. of West Bengal, UD&MA Deptt.(Municipal Affairs Branch)

With reference to the above, a report has been received from the BL&LRO, Bally-Jagacha from which it is revealed that:

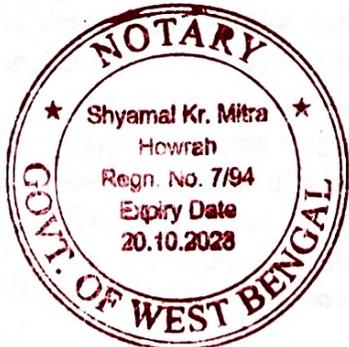
1. **Application/Prayer for IDT:** Submitter by the Senior Deputy Secretary, Govt. of West Bengal, UD&MA Deptt.(Municipal Affairs Branch) on 28/05/2025 (Annexure-I)
2. **Owner of the suit plot at present:** Collector.(Annexure-II)
3. **Copy of ROR:** Submitted (Annexure-II)
4. **Proposed area out of total area of the suit plot:** 16.73 acres [Annexure-I]
5. **Whether the suit plot is involved in court cases or not:** No (As per BL&LRO report)[Annexure-III]
6. **Present physical status of the suit plot:** LR Plot no. 1922 is vested to State and recorded as a Collector's Khatian (Khatian no.1) measuring about 16.73 acres in area, classified as Shali and the Plot is lying vacant. (as per RI report)[Annexure-V]
7. **Whether the suit plot is encumbrance free or not:** encumbrance free (as per RI report)[Annexure-V]
8. **Classification of land (NOC of local Panchayat/Municipality required if it is Samsan/Pukur/Doba/Pukurpar):** Shali
9. **Copy of sketch map:** (Annexure-IV)
10. **Ingress and egress to the suit plot:** There is clear ingress and egress to the suit plots.(as per report of the BL&LRO, Bally-Jagacha)[Annexure-III]
11. **Field enquiry report of the concerned Revenue Inspector:** Submitted(Annexure-V)
12. **Whether the suit plot is acquired by LA authority or not:** Not applicable

| LR Plot No. | Khatian No. | Mouza (JL No.) | Classification | Total area (in acre) |
|-------------|-------------|----------------|----------------|----------------------|
| 1922 | 01 | Baigachii (01) | Shali | 16.73 |

Hence, all the reports are being sent to your end for kind perusal and necessary action

Encls: As stated.

District Magistrate and Collector, Howrah.



13 MAR 2026

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L. K. C.
HOWRAH
RECEIVED
10 FEB 2026
contents not verified
1469
18/2/26

OIC - IDT
[Signature]



Government of West Bengal
Department of Land & Land Reforms and Refugee, Relief & Rehabilitation
GE(M) LRA-III Branch, NABANNA, 325, Sarat Chatterjee Road,
P.O.- Siniapur, Dist.-Howrah, Pin- 711102

Memo No : 522 -GE(M)/24012/247/2025 Date : 12.02.2026
From : The Deputy Secretary to the Government of West Bengal.
To : The District Magistrate & Collector, Howrah
Dist. - Howrah.

Subject : Inter-Departmental Transfer of Govt. land in favour of Urban Development and Municipal Affairs Department, Govt. of West Bengal, for setting up of fresh waste management & processing plant under P.S.-Liluah in the district of Howrah.

Ref: (i) M- 127(P)/1462/2550/LR date: 19.06.2025 from DM & Collector, Howrah

Sir,
With reference to the above, the undersigned is directed to say that the Governor is hereby pleased to accord sanction to the following inter-departmental transfer of Govt. land in favour of Urban Development and Municipal Affairs Department, Govt. of West Bengal, for setting up of fresh waste management & processing plant under P.S.-Liluah in the district of Howrah as per land schedule below.

Schedule

| District | P.S. | Mouza | J.L. No | LR Plot No. | Area (in acre) |
|----------|--------|----------|---------|-------------|----------------|
| Howrah | Liluah | Baigachi | 001 | 1922 | 16.73 |

NOTARY
Shyamal K. Das
Howrah
Regn. No. 7194
Expiry Date
20.10.2023
GOVT. OF WEST BENGAL

2. The Urban Development and Municipal Affairs Department, Government of West Bengal, will hold the land as sanctioned on the following terms and conditions:
(i) The land will be reverted to the Department of Land & Land Reforms and Refugee, Relief & Rehabilitation when no longer required by the Urban Development and Municipal Affairs Department, Government of West Bengal.
(ii) If it is found that the land has not been utilized for a period of 3 (three) years from the date of taking over possession, the Land & Land Reforms Department may resume such quantum of land from Urban Development and Municipal Affairs Department, Government of West Bengal.
(iii) The Urban Development and Municipal Affairs Department, Government of West Bengal, will not alienate the land.

13 MAR 2026

.....contd.

[Handwritten marks]

SPEED POST

(iv) The Urban Development and Municipal Affairs Department, Government of West Bengal, will not lease out or let out or transfer any portion or whole of the land at all.

(v) If any portion of the land so sanctioned is found surplus to the requirements at any stage for the purpose afore mentioned, the said portion of land shall be reverted to the Department of Land & Land Reforms and Refugee, Relief & Rehabilitation.

(vi) If it is subsequently found that the subject land is involved in any Court Case in any Hon'ble Court of Law including WBLRTT, then all concerned shall abide by the orders as may be passed by such Hon'ble Court or WBLRTT.

(vii) The Urban Development and Municipal Affairs Department, Government of West Bengal will not utilize the land for commercial purpose.

(viii) If it is detected subsequently that land is being used for commercial purpose then the Urban Development and Municipal Affairs Department, Government of West Bengal, will be liable to pay full market value of the land as to be assessed on the date of such detection.

3. It is accordingly requested to hand over possession of land so sanctioned to the authorized representative of the Urban Development and Municipal Affairs Department, Government of West Bengal, immediately and report compliance thereof to this Department early. A copy of the possession certificate should also have to be furnished to this Department.

Sd/-

Deputy Secretary

to the Govt. of West Bengal

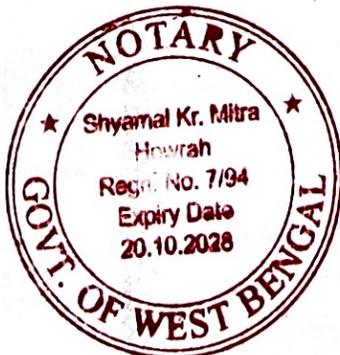
Date: 12.02.2026

Memo No: 522/1(6)-GE (M)/24012/247/2025

Copy forwarded for information and necessary action to :

1. The Principal Secretary to the Govt. of West Bengal,
Urban Development and Municipal Affairs Department, Nagarayan, DF-8, Sector-I, Salt
Lake, Kolkata -700064.
2. The Finance Department of this Government.
Nabanna, 10th Floor, Howrah - 711102.
3. The Director of Land Records & Survey, WB
35, Gopalnagar Road, Alipore, Kolkata - 700027.
4. The ADM & DL & LRO, Howrah, Dist. - Howrah.
5. Guard file of GE (M) Branch.
6. Office Copy.


Deputy Secretary
to the Govt. of West Bengal



13 MAR 2026



GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR
HOWRAH
(ENVIRONMENT CELL)

Memo No.: 11 / Env. / Howrah

Date: 09 / 03 / 2026

To: The Special Secretary
UD & MA Department, GoWB.

Sub: - Regarding inter-departmental transfer of Govt. land in favour of Urban Development and Municipal Affairs Department, GoWB for setting up of fresh waste management & processing plant under PS: Liluah in the district of Howrah.

Ref.: Letter of the Deputy Secretary to the Government of West Bengal, Department of Land & Land Reforms and Refugee Relief and Rehabilitation, GE(M) LRA-III Branch vide no. 522-GE (M)/24012/2025 dated 12-02-2026

Sir,

With reference to the subject captioned above, please find enclosed the letter of the Deputy Secretary to the Government of West Bengal, Department of Land & Land Reforms and Refugee Relief and Rehabilitation, GE(M) LRA-III Branch vide no. 522-GE (M)/24012/2025 dated 12-02-2026.

In view of above, you are requested to take necessary action at the earliest for compliance of the solemn directives of Hon'ble National Green Tribunal (Eastern Zone Bench), Kolkata in the Original Application No. 54/2025.

Thanking you.

Encl: as stated.

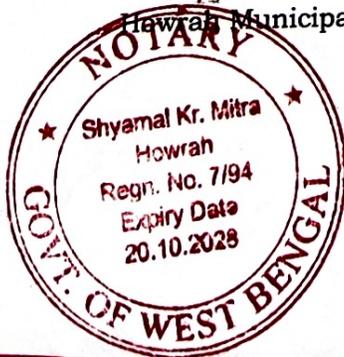
Yours faithfully,

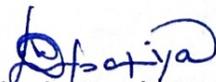

District Magistrate
Howrah

Memo No: 11 / 1(1)/Env. / Howrah

Date: 09/03/2026

Copy forwarded for information and taking necessary action to the Commissioner, Howrah Municipal Corporation.




District Magistrate
Howrah

13 MAR 2026

-X3-

R-4



GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR
HOWRAH
(ENVIRONMENT CELL)

Memo No.: 01 / Env. / Howrah

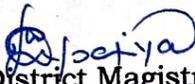
Date: 13 / 01 / 2026

To: The Chief Executive Officer
 KMDA

Sub: - Meeting regarding Hon'ble NGT matter in O.A. No. 54/2025/EZ ["Howrah dump yard cannot take any more waste: Experts"]

With reference to the subject captioned above, this is to inform you that a co-ordination meeting will be held on 19-01-2025 at 3 PM in the 3rd Floor Conference Hall of the New Collectorate Building, Howrah.

You are requested to spare competent officials of SWM Sector with updated reports to attend the meeting on the date, time and venue captioned above.

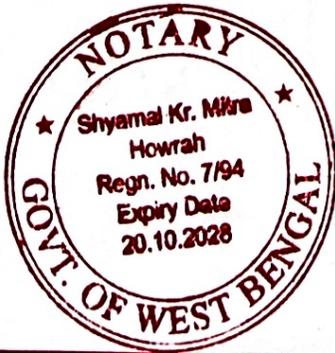

 District Magistrate
 Howrah

Memo No: 01 / 1(2) / Env. / Howrah

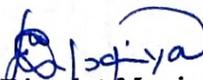
Date: 13/01/2026

Copy forwarded for information with request to attend the meeting with updated reports to:

- (1) The Commissioner, Howrah Municipal Corporation.
- (2) The Executive Engineer, FWD, Howrah Division.




 13 MAR 2026


 District Magistrate
 Howrah

-14-

[RS]

Meeting regarding: Hon'ble NGT matter in O.A. No. 54/2025/EZ ["Howrah dump yard cannot take any more waste: Experts"]

Date: 19-01-2026

Time: 3.00 PM

Venue: 3rd Floor Conference Hall, NAB

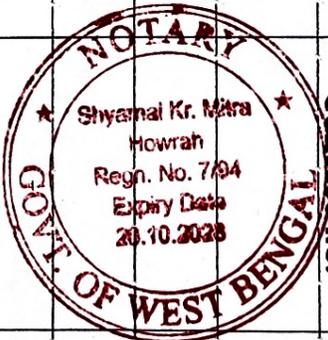
| Sl No. | Name | Designation | Office | Contact No. | Signature |
|--------|---|-------------------------------|------------------------------------|-------------|-----------|
| 1 | Dr. (Ms.) Deepap Priya P, IAS | District Magistrate Howrah | District Administration | | |
| 2 | Shri Shekhar Kumar Chaudhary, IAS | ADM (Environment) | District Administration | | |
| 3 | Prakranta Chakrabarty | Commissioner | HMC | | |
| 4 | Shri Partha Pratim Sachulhar, WEICS (Exe.) | CC Environment | District Administration | | |
| 5 | ASHIQUE RAHMAN | Executive Engineer | SV/M sector, KMDA | 9830046650 | |
| 6 | Dewanshi Sarkar | Executive Engineer | PWD, Howrah Division | 9830074161 | |
| 7 | Subrata Banerjee | SE | KMDA | 9903559859 | |
| 8 | NILENDU DAS | Assistant Engineer | SVN Sector Abanaha, Dm. KMDA | 9153121495 | |
| 9 | SUDIPTA GUHA | OSD (Conservation) | H.M.C | 9830225328 | |
| 10 | SATYAJIT MITRA. | Cons. Sub-Officer | H.M.C. | 98016-44262 | |

11. ABHISIT GHOSH

I.T.S & N.O. (NAB) HMC

8697092901

19/01/26



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... Applicant

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... Respondents

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 3, THE DISTRICT
MAGISTRATE, HOWRAH**

Mr. Sudip Kumar Dutta,
Ld. State Advocate
For the State of West Bengal